

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29409 OF 2024

Between:

Anushka Maroti Kamble, D/o. Maroti Mariba Kamble, Aged about 21 years, Occ. student, R/o. Room No. 301, Vastukalash Co-Operative Housing Society, Plot No.10/12/14, Road No.1, Sector 19, New Panvel, Raigarh (MH), Maharashtra - 410206.

...PETITIONER

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, situated at Warangal Telangana State - 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or Direction more particularly one in the nature of Writ of Mandamus, a. declare the action of 2nd Respondent in not considering the petitioner's request under Representations dt. 08-10-2024 and dt.21-10-2024, to consider her registration as non-local (due to technical glitch registered as Local) for MBBS admission under B and C instead of A category in TS UG Medical Admissions-2024-25 and permit her to exercise Web Options in forthcoming counseling for 15 percent All India quota seats as illegal, unconstitutional and arbitrary, b. consequently direct the 2nd Respondent to consider the petitioner registration as non local, with due correction to her existing registration and permit to exercise Web-options for Admission in MBBS in 'B' and 'C' in 15 percent

All India Quota in TS UG Medical Admissions-2024-25 in forthcoming counseling in the interest of justice.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No. 2 consider the petitioner registration as non local, with due correction to her existing registration and permit to exercise Web-options for Admission in MBBS in 'B' and 'C' in 15% All India Quota in TS UG Medical Admissions-2024-25 in forthcoming counseling in the interest of justice pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SUDARSHAN MALUGARI

**Counsel for the Respondent No.1 : SRI R.NAGARJUNA REDDY,
ASST.GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI G.RAVI, rep.,
SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29409 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. D. Subramanyam Yadav, learned counsel represents Mr. Sudarshan Malugari, learned counsel for the petitioner.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. G. Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to accept the representation dated 08.10.2024 submitted by the petitioner through e-mail and permit the petitioner to opt for third phase of web

options for B category for admission into MBBS/BDS course for the academic year 2024-25.

4. Learned counsel for the petitioner submits that on account of ill-health, the petitioner could not apply for counselling in respect of B category seats. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 08.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2 University to decide the representation submitted by the petitioner by a speaking order within three (03) days from today. It is made clear that

this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. One CC to SRI SUDARSHAN MALUGARI, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

BS



HIGH COURT

DATED:22/10/2024

CC TODAY



ORDER

WP.No.29409 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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~~HEP/A~~
~~22/10/2024~~